

(125)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD.

O.A.NO.1171 of 1991.

Between

Dated: 29.12.1995.

1. The Divisional Personnel Officer, South Eastern Railway, Waltair.
2. Sr. Divisional Engineer, South Eastern Railway, Waltair.

... Applicants

And

1. Authority under Payment of Wages Act, Srikakulam (Assistant Commissioner of Labour, Srikakulam).
2. P.Simhachalam & 71 others.

.... Respondents

Counsel for the Applicants : Sri. N.R.Devaraj, SC for Rlys
Counsel for the Respondents : Sri. P.Krishna Reddy,

CORAM:

Hon'ble Mr. Justice V.Neeladri Rao, Vice Chairman

Hon'ble Mr. R.Rangarajan, Administrative Member

Contd:....2/-

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1995 (6) SCALE '84

Krishna Reddy

1. The Divisional Personnel Officer,
S.E. Railway, Waltair.
2. The Sr. Divisional Engineer,
S.E. Rly, Waltair.
3. The Authority under Payment of Wages Act,
Srikakulam (Assistant Commissioner of Labour,
Srikakulam.
4. One copy to Mr. N.R. Devraj, SC for Rlys, CAT. Hyd.
5. One copy to Mr. P. Krishna Reddy, Advocate, CAT. Hyd.
6. One copy to Library, CAT. Hyd.
7. One spare copy.

pvm.

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OA.1171/91

Judgement

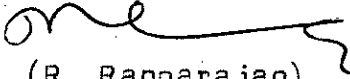
(As per Hon. Mr. Justice V. Neeladri Rao, VC)

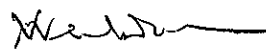
Heard Sri N.R. Devaraj, learned counsel for the applicants and Sri P. Krishna Reddy, learned counsel for the respondents.

2. The respondents in PW.29/86 on the file of Authority under Payment of Wages Act, Srikakulam (Assistant Commissioner of Labour, Srikakulam) - R-1 herein filed this OA under Section 19 of AT Act against the order of 10-8-90 and 24-9-90 in PW.29/86.

3. The Apex Court in Krishna Prasad Gupta Vs. Controller, (1995(6) SCALE 89) Printing & Stationery / held that even after the Administrative Tribunals Act has come into effect, the Appellate authority under the provisions of Payment of Wages Act is having jurisdiction to consider the appeal against the order of the Authority under Payment of Wages Act. Basing on the same we returned OA. ³⁶487/93 for presenting it as an Appeal before the Appellate authority. For the reasons stated therein this OA is returned for presentation before the Appellate Authority.

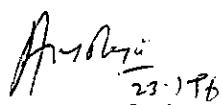
4. This OA is ordered accordingly. No costs. (Copy of order dt.4-12-95 in OA 36/93 is enclosed.)


(R. Rangarajan)
Member (Admn)


(V. Neeladri Rao)
Vice Chairman

Dated : Dec.29, 95
Dictated in Open Court

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Deputy Registrar (S) CC.